

Central Administrative Tribunal, Allahabad.

Registration No. 149 of 1986.

Kanchan Singh and 6 others..... Applicants
Vs.

Ministry of Defence through
Secretary, Govt of India
and 2 others Respondents.

Hon. Ajay Johri, AM
Hon. G.S. Sharma, JM

(By Hon. G.S. Sharma, JM)

Seven applicants, six of whom have already retired, have moved this application under section 19 of the Administrative Tribunals Act for setting aside the order dated 25.5.1982 issued by the Government of India refusing to relax the time limit for exercising option for pensionary benefits with the direction that no such general relaxation can be made and individual case, can be considered on merit. From a perusal of the application and the documents submitted therewith, we do not feel satisfied that the applicants had really made any serious attempt to exercise their option in time and they also did not appear to have made a representation in their personal capacity. Some representations appear to have been made through the Union. In this way, neither the departmental remedy was exhausted by the applicants nor we find it to be a fit case for adjudication as in view of the general order, unless the petitioners make out of any exceptional ground for relaxation/ the time limit in their case, we cannot extend our help to them. They should move the concerned Department of the Government for relaxation after giving necessary reasons.

•2.

2. The application is rejected summarily.

3/PR/1986
Member (A)

24/9/86
Member (J)

24.9.1986
kkb